

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 532 of 2018

IN THE MATTER OF:

Manjeet Cotton Pvt. Ltd. ...Appellant

Vs.

Maruti Cotex Ltd. ...Respondent

Present: For Appellant: - Mr. Rohit Rathi, Advocate.

For Respondent: -None.

O R D E R

11.04.2019— Learned counsel for the Appellant seeks permission to withdraw the appeal. In these circumstances, while we allow the Appellant to withdraw the appeal, we give no liberty to the Appellant to challenge the same very impugned order.

The appeal stands disposed of as withdrawn. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g